

Newsletter

e-Committee, Supreme Court of India

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MoU Signed on Judicial Cooperation with Singapore



The MoU signed between the Supreme Court of India & the Supreme Court of Singapore in the field of judicial cooperation during September 2023. The Chief Justice of India Dr. Dhananjaya Yashwant Chandrachud and his Singaporean counterpart Sundaresh Menon witnessed the signing of the MoU.

Earlier, the Chief **Justice** of Singapore, Sundaresh Menon, who is also of Indian origin delivered a lecture on "The Role of the Judiciary in Changing World" to а commemorate the 73rd anniversary of the Supreme Court of India and said that it is the "busiest court" in the world due to its caseload.

e-Committee Commences Regional Digital Accessibility Training For Visually Challenged Court Staff at Delhi Judicial Academy



In a significant step towards enhancing digital accessibility within the Indian judicial system, the e-Committee, Supreme Court of India, initiated its Regional Digital Accessibility Training program for visually challenged court staff. The training occurred at the Delhi Judicial Academy and welcomed participants from District and Taluka courts in the

North Zone, encompassing Delhi, Himachal Pradesh. Punjab Haryana, Allahabad. and Uttarakhand. The training was conducted in three batches: Batch 1: September 1st to 2nd, 2023 Batch 2: September 4th to 5th, 2023 Batch 3: September 14th to 15th, 2023, to equip court staff with the necessary digital accessibility skills. This

initiative is one of the core missions of the e-Committee led by Chief Justice of India, Dr Justice D.Y. Chandrachud, to make the digital infrastructure of the Indian judicial system more inclusive and accessible with to persons disabilities. The two-day training а hands-on approach, adopted ensuring that each participant had access to a dedicated system by the Delhi provided Judicial Academy, equipped with accessibility software such as NVDA and Jaws. The training was facilitated by special educators from the National for the Institute Visually (NIVH) Handicapped and the National Association for the Blind These provided (NAB). experts on a wide guidance range of technologies, assistive including of accessible reading court documents, note-taking in a digital work environment, creating digitally

accessible formats, internet usage, and judgement searches through the e-SCR portal, all accomplished using readers. Additionally, screen participants received training on smartphone-based assistive technologies and input in regional languages. Ms R. Arulmozhiselvi, Member (HR) of the eCommittee, played an essential role in coordinating the program, with Dr. Choudhary, Aditi Director (Academics) / Chairperson (Officiating) of the Delhi Judicial Academy, providing crucial support. The training also benefited from the of special expertise educators Singh Rajender Negi from the National Institute for the Empowerment of Persons with Disabilities (NIEPVD) Visual and Harendra Singh and Harpreet Dua from the National Association for the Blind (NAB).



The program was inaugurated by Dr. Aditi Choudhary, Director (Academics) / Chairperson (Officiating) of the Delhi Judicial Academy and the scope and object of digitally accessible training were introduced by Ms. R. Arulmozhiselvi,

Member (HR), e-Committee. Dr Singh Arora, Parvinder Member, (Project Management) of the eCommittee, delivered a special address, and Mr. Abhilash Malhotra, Registrar (Judicial)/Central **Joint** Project Coordinator (CPC) of the

High Court of Delhi, extended a vote of thanks. The training included speeches by Senior Advocate SK Rungta and Advocate Rahul Bajaj, both of whom are visually challenged themselves. They shared their insights on the topic "Empowering through Technology – Reflections" to motivate the participating court staff.



Hybrid Mode of Court Proceedings of High Court for the State of Telangana



As announced by the Hon'ble Chief Justice Sri Alok Aradhe on the occasion of the inauguration of live streaming of all 29 Court Halls on 21.08.2023, the High Court for the State of Telangana made the Hybrid mode of conducting the proceedings of all Court Halls of this High Court for the State of Telangana from 1st September, 2023. In this regard, the High Court is also publishing its causelist with the CISCO Webex links

to join the Court Halls proceedings through Virtual Mode and also made available the links on the official website (https://tshc.gov.in). The High Court for the State of Telangana officially declared that the Stakeholders can avail the Hybrid Mode from 01.09.2023 onwards and successfully proceedings are conducting in Hybrid mode. Since 10th April, 2023, the proceedings of Court Hall No.1 are in Hybrid mode.

Virtual Inauguration of New Courts at High Court of Telangana



The Hon'ble the Chief Justice Sri Alok Aradhe, High Court for the State of Telangana in the august presence of Hon'ble Sri Justice T.Vinod Kumar, Hon'ble Sri Justice K.Lakshman, Hon'ble Smt. Justice P.Sree Sudha (Administrative Judge, Suryapet District) and Hon'ble Smt. Justice K.Sujana virtually inaugurated the Additional District and Sessions Judge's Court, Huzurnagar on 12.09.2023.

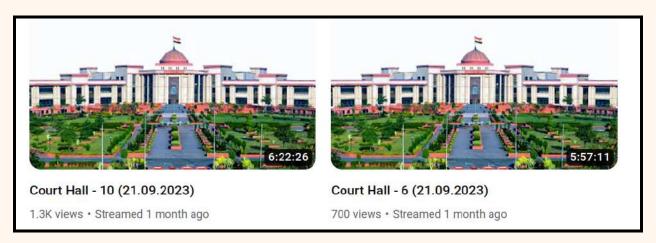
e-Committee Regional Digital Accessibility Training For Visually Challenged Court Staff (Zone -2) at Karnataka Judicial Academy



The Karnataka High Court launched Accessibility Training the Digital programme for visually impaired employees in both the High Court and District Judiciary, marking the first of its kind venture among South Indian High Courts. The training programme was inaugurated by Chief Justice Prasanna B. Varale at the Karnataka Judicial Academy, Bengaluru in the presence of Justice P.S. Dinesh Kumar, President of KJA and K. S. Mudagal, Board of Governor of KJA on 11th & 12th September, 2023. The training is being imparted

by Rajendra Kumar Negi from NIVH Dehradun who is accompanied by Muthuraj. The e-Committee, SCI had recently prepared Standard Operating Procedure for preparing Accessible Court Documents. As per the said SOP, the State Judiciary staff trained have been to prepare Accessible Court Documents under the guidance of the e-Committee, SCI. The training is imparted under the guidance of Justice S. Sunil Dutt Yadav, Chairman, Accessibility Committee, High Court of Karnataka.

Live Streaming of Four More Benches in High Court of Chhattisgarh are Available on YouTube from 06.09.2023

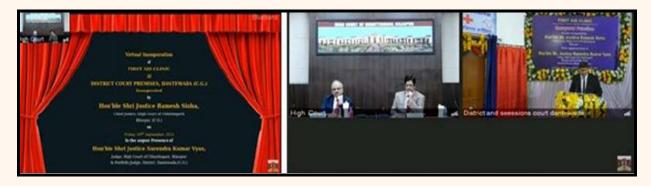


Live Streaming of Court Proceedings in four Single Benches Chhattisgarh High Court have been inaugurated on 06.09.2023 by Hon'ble the Chief Justice Mr. Ramesh Sinha, High Court of Chhattisgarh Bilaspur. Earlier Live Streaming of Three Division Benches of this High available Court made through Youtube Channel to bring Judiciary. transparency in Streaming of these seven benches available on Youtube are now Channel during the working hours of the Court. Inauguration ceremonies

have been organised by the High Court of Chhattisgarh in the august of Other companion presence Judges, Advocates and Registry Officers of the High Court. After this inauguration the High Court of Chhattisgarh has become the 8th High Court in the Country, where the live streaming facility is made available. Click the link to watch live of High streaming Court Chhattisgarh

https://www.youtube.com/@highcourtofchhattisgarh3160/streams

Virtual Inauguration of First Aid Clinic at District Dantewada by High Court of Chhattisgarh



First Aid Clinic was virtually 30.09.2023 inaugurated on by Justice Shri Ramesh Sinha, Hon'ble the Chief Justice, High Court of Chhattisgarh Bilaspur in the august presence of Portfolio Judge of the District, Hon'ble Mr. Justice N.K. Vyas. It will work on every working day from the morning 10.30 a.m. to evening 05.30 p.m. The medical officer will remain present during the working hours at the clinic to provide their services like checkup of blood pressure & sugar, vaccination, treatment of snake bite, cold, cough and fever, necessary medicines will also be provided to the court officials,

advocates as well as also to the general public. On this online event, District & Sessions Judge of District Dantewada, Mr. Vijay Kumar Hota with other Judicial Officers of the District, Mr. Vinit Nadanwar, Collector, Mr. K.K. Dewangan, President of Bar medical Association, officer. advocates, employees of the Court & litigants were present in the Court Complex. This clinic will provide services to the officers, employees, advocates & the litigants who come for Court related work from far away places including District Sukma & Bijapur.

Virtual Inauguration of Newly Constructed Judicial Residential Colony Bhilai-3, District Durg on 08.09.2023



Inauguration of newly constructed residential colony of JO and Staff in Bhilai-3 at District Durg has been done virtually from High Court on 08.09.2023 by Hon'ble Mr. Justice Ramesh Sinha, Chief Justice, High Court of Chhattisgarh, Bilaspur, in the august presence of Portfolio Judge of District Durg - Hon'ble Mr. Justice Goutam Bhaduri. In this colony 20 Quarters (D, F, G, H and I type) have been constructed for the Judicial Officers & Staff of Civil Court Bhilai-3, District Durg. In this inauguration

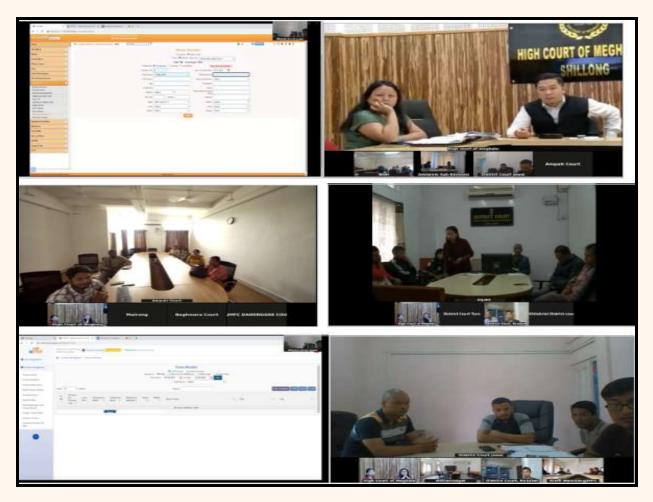
function District & Sessions Judge Durg - Smt. Neeta Yadav, delivered the welcome speech and Vote of thanks was delivered by Shri Santosh Thakur, Chief Judicial Magistrate, Bhilai-3, District Durg. Other Judicial Officers, President of Bar Association, Advocates were present. This virtual inauguration and more such programmes many organised virtually shows the pace of computerisation & good network connectivity in places which are far away from District headquarter.

High Court of Delhi Established Digital Traffic Court for Contested Challans



Two Digital Traffic Courts for Traffic Challans Contested already been functioning in East District and North East District of Delhi District Courts. One more Digital Traffic Court also was established in the South District of Delhi District Courts on 05.09.2023. This will allow a litigant or their advocates to contest the challans in the Virtual Traffic Court and conduct its proceedings virtually in Digital Traffic Courts, including recording of evidence and hearing arguments. The violators can now appear before the Court through Video Conferencing and if convicted, the fine imposed by the court can be paid online through the link http://pay.ecourts.gov.in/epay/.

NSTEP Demo for Process Servers at High Court of Meghalaya



For reviewing the implementation of NSTEP and to also identify & address the bottleneck encountered in all Court Complexes, the Registry organised a VC orientation & review programme where all Bailiffs, Court staffs, Process servers demonstrated the process of

generation of process through CIS, consumption of data, allocation of process and delivery of process using NSTEP application on the 19.09.2023 & 25.09.2023. Total 48 participants were involved in this demo.

High Court of Patna Begins Virtual Hybrid Hearing & Online Training of Leave Management Software to all Judicial Officers



Hon'ble Patna High Court begins Virtual Hybrid Hearing for all Courts in Patna, a module for requesting VC link for Virtual Hybrid Hearing was launched for Ld. Advocates and Party-in-Person. An online training of Leave Management Software to all

Judicial Officers of Bihar. The aim of this training is to make Judicial Officers understand the concepts and features of Leave Management Software. The training was imparted by Mr. Nitesh, Senior Programmer of Hon'ble Patna High Court.

Installation of Justice Clocks in the Various Court Complexes of High Court of Sikkim

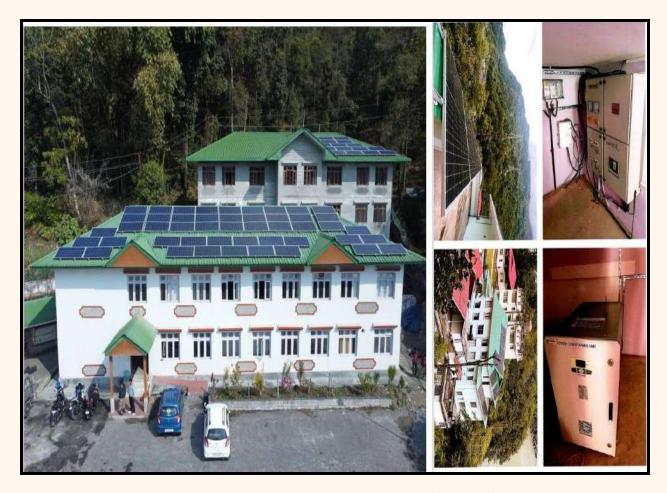


Justice Clocks have been installed under eCourts Project, Phase II and are functional in the premises of the following Court Complexes of the State of Sikkim:

- 1. District Court Complex, Gangtok,
- 2. District Court Complex, Gyalshing,
- 3. District Court Complex, Mangan,
- District Court Complex, Namchi,
 Court of Civil Judge-cum-Judicial
 Magistrate, Chungthang Sub-Division,
 Mangan,
- 6. Court of Civil Judge-cum-Judicial Magistrate, Soreng.

Clocks The Justice have strategically placed to ensure visibility in the court complex. These Justice Clocks are serving the purpose of bringing awareness and providing easy access to status of various case related parameters to the public. Additionally, the Justice Clock was also procured and installed in the premises of DoJ, Jaisalmer House, New Delhi. Justice Clock has also been installed and functional in the High Court of Sikkim since Feb, 2020.

Installation of Solar Photovoltaic Plants in the District Courts and the Sub-Divisional Courts of Sikkim



Ten Solar Photovoltaic Plants have been installed in all the District And Sub-Divisional Courts in the State of Sikkim under eCourts Project, Phase II in coordination with Sikkim Renewable Energy Development Agency (SREDA), Government of Sikkim. These Court Complexes are now equipped to harness solar energy as an alternate source of energy.

Inauguration of 25 Paperless Courts in Phase-IV of District Paperless Court System by High Court of Orissa



On 30.09.2023 Hon'ble Mr. Justice Subhasis Talapatra, Chief Justice, High Court of Orissa inaugurated 25 (Twenty five) Paperless Courts in Phase-IV in various Districts, implementation of N-STEP in all 30 Judgeships and launch of 30 District Court Websites Migration to S3WaaS Platform in virtual mode.

District Court Websites of Orissa Migrated to S3WaaS Platform



S3WaaS is a cloud service developed for government entities to generate Secure. Scalable & Sugamya (Accessible) websites. Websites of all the District Courts of the State are live on S3WaaS platform now enabling the District Judiciary to customise and manage the content easily and maintain their online presence. All the data present in the previous websites have migrated to newly built S3WaaS websites which are now Compliant, Responsive Designed for

easy access through Smart Phones, Tablets and Desktop PCs. Through the help of the district Judges and technical teams in the district courts. all the data present in the previous websites have been migrated to newly built S3WaaS websites which are now GIGW Compliance thus making them more secure. The new websites are more Responsive and Designed for easy access through Smart Phones, Tablets and Desktop **PCs** and launched was on 30.09.2023.

Smartphones (879) procured at Orissa for process servers in connection with NSTEP



Summons & notices served in court are essential legal documents used to notify individuals or parties about legal proceedings. The traditional method of serving summons & notices in court typically involves a series of formal steps designed to ensure that the recipients informed of their legal obligations delay that causes in proceedings, to avoid such issues the Hon'ble eCommittee, Supreme Court of India envisage the National Service & Tracking of Electronic application Processes. an electronic generation, issuance of processes and tracking of its service.

This software has been implemented in all District Courts across the state. The High Court of Orissa has procured 879 no. of smartphones for servers of district process judiciary. The Hon'ble High Court has implemented SOP for smartphone devices to increase operational efficiency along with an Application effective for distribution & management of Process Servers, Smart phones, IMEI Numbers, SIM Cards, a centralised portal has been created. Login credentials have been provided to all District Courts to regularly update data smooth tracking of process servers.

Live Streaming of Proceedings of Full Bench of the High Court of Tripura



On 26.09.2023, for the first time, the proceedings of the full bench of the

High Court of Tripura was successfully live streamed in the official YouTube channel. The said live streamed video has garnered 33,000 views (approx.) so far. Click the Youtube link to watch Live Streaming:

https://www.youtube.com/watch?v= dhmHjhMp-ig

Scanning and Digitization of Judicial Case Records of District Courts of Tripura



Scanning and Digitization of Judicial Case Records of District Court(s) of

Tripura has started on and from 15.09.2023 at the District Court Complex at Agartala, West Tripura. Total Number of pages scanned & digitized 15.09.2023 from to 30.09.2023 is 52173 and total Number of Cases scanned from 15.09.2023 digitized to 30.09.2023 is **1250**.

Mandatory e-Filing of all Bail Applications in the High Court of Tripura

HIGH COURT OF TRIPURA AGARTALA

No.F.6(38)-HC/2020/20781

Dated, Agartala, the 17th August, 2023

NOTIFICATION

Subject: eFiling of all Bail Applications in the High Court of Tripura

In continuation of this Registry's notification vide No.F.6(38)-HC/2020-22/3978 dated 08.02.2022, the Hon'ble High Court is pleased to order and notify that w.e.f 1st September, 2023 the filing of all bail applications in the High Court along with submission of annexures and other supporting documents in connection with such bail applications have to be made/filed mandatorily through the eFiling portal accessible at https://efiling-ne.ecourts.gov.in/tripura/

By order, Sd/-(Vishwajeet Pandey) **Registrar General**

No.F.6(38)-HC/2020/20782-825

Dated, Agartala, the 17th August, 2023

The High Court of Tripura has implemented mandatory e-Filing of all bail applications through e-Filing

portal with effect from 01st September, 2023. The notification to this effect was issued on 17.08.2023.

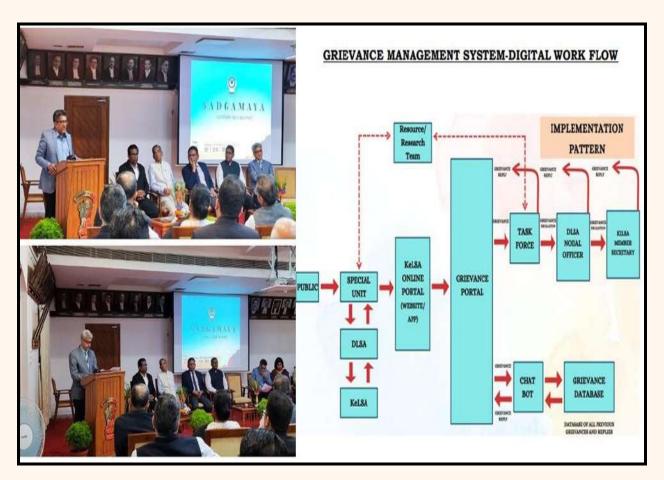
Training of the Newly Recruited Staff of Rajasthan High Court



Pursuant to the **Notice** No.RHC/Exam.Cell/JJA & Clerk Grade-II/2022/1255 dated 11.06.2023, 317 JJAs have been recruited in Rajasthan High Court. After their joining, at once training regarding technical awareness like CIS and Video Conferencing was imparted on 31.08.2023 (21 JJAs) & 02.09.2023 (23 JJAs) at Rajasthan High Court Jaipur Bench. Thereafter on 16.09.2023 refreshment training has also been imparted to 127 newly

recruited JJAs at Auditorium of High Bar Rajasthan Court Association Jaipur regarding maintenance of Judicial records including tracking of files through Computer Program and CIS entry. A five days training program from 03.10.2023 to 07.10.2023 has been scheduled in the month of October 2023 for newly recruited court staff posted at Rajasthan High Court Jodhpur.

High Court of Kerala Launches the Grievance Portal "SADGAMAYA" and the Chatbot



'SADGAMAYA'- A PATH TO SELF RELIANCE is a project intended to mould a self reliant citizen by spreading legal awareness among the public and involving public participation in Grievance Redressal Mechanism. On 13.09.2023, the

Hon'ble Chief Justice of Kerala & Patron In chief, KeLSA launched the website for Chatbot & Hon'ble Mr Justice A. Muhamed Mustaque Judge, High Court Kerala & Executive Chairman (In charge) KeLSA inaugurated the Chatbot & the

grievance portal. The project acts on two limos, the Special Units & the Task Force:

Special Units consist of resource persons who also act as the research wing who will vet & monitor the answers to the queries made in the grievance portal and the replies and answers that form the database for chatbot.

Task force is totally digitised & again has two sub limbs, the chatbot & the grievance portal. The public can get replies for FAQs on chatbot and if they need specific answers or more elaborate ones they can make the query on the grievance portal. The

task force convened by the DLSA secretary has the District collector & District Police chief as permanent members. The task force, in order to reply to the queries made, co-opt officials concerned depending on the scheme, and give an expert answer.

The queries will be responded within a time frame & if not, then it will be escalated to the DLSA & KELSA. Click the link to access **Sadgamaya**Website:

https://kelsa.keralacourts.in/

Grievance Portal:

https://kelsa.keralacourts.in/grievance/

Implementation of e-office in the District Judiciary

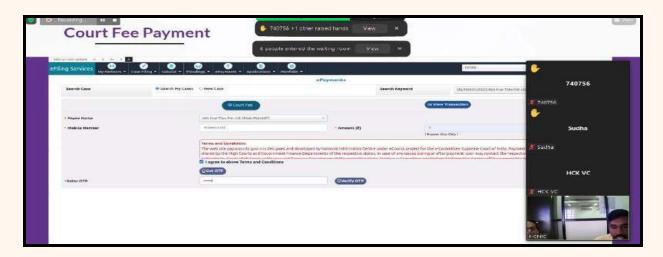
The first phase of e-Office was implemented in the Courts in the Judicial districts of Kasargod and Thodupuzha with effect from 01.11.2022. As part of the second

phase, the High Court has now implemented eOffice in all the Courts in the judicial districts of Manjeri and Pathanamthitta w.e.f 04.09.2023.

Commencement of e-Sewa Kendra at Family Court, Ettumanoor and Court Complex, Changanacherry, Kottayam District



High Court of Kerala Introduced Training on e-Payment of Court Fees



The High Court has introduced e-Payment of Court Fees in the District Judiciary for Bail Applications (fresh) filed before the District & Sessions Courts as well as for the Interlocutory Applications (IA) filed before the Civil Courts & for the Miscellaneous **Petitions** Criminal (CMP) filed before the Criminal Courts, on optional basis through wallet facility with effect from 25.09.2023. In order to facilitate the same, online training programme on e-Payment by the NIC, High Court

Unit was conducted for master trainers (Court Staff), DSAs, TSAs (Taluk System Administrators), Zonal Officers, Court Fee Clerks, Staff dealing with the scrutiny applications/petitions & examination of Court Fees & any other court staff as nominated by the District Judge/ Judicial Officer on 12.09.2023 & for the Advocate Master Trainers on 13.09.2023 through VC. Further, training on e-Payment was held for all the members of the e-Cell in the District Judiciary on 21.09.2023.

High Court at Calcutta Organised a Sensitization Programme on e-Filing Version 3.0



Under the direction of the Hon'ble the Chief Justice, High Court, Calcutta, a Sensitization Programme on e-Filing Version 3.0 was organised by the I.T department of this Hon'ble High Court by utilising the expertise of the Technical Court staff from 18th to 29th

September, 2023 at the Hon'ble High Court at Calcutta. Though the Programme is basically for Advocates, an adequate number of Court Staff also participated. The total number of participants in the training programme was 434.

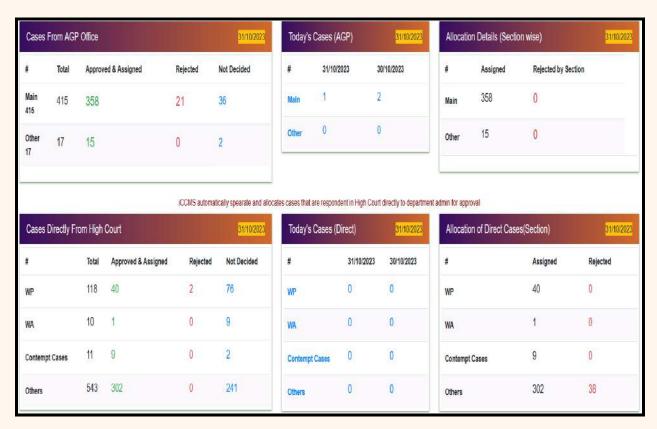
High Court of Punjab & Haryana implements RTI Portal & Virtual Court for Traffic Challan



RTI Portal: Online RTI portal for High Court and District Courts in the state Punjab and Haryana U.T. and Chandigarh has been launched by Hon'ble the Chief justice of Punjab High and Haryana Court on 21.09.2023 for facilitating stakeholders and general public to file online RTI and make online payment.

Virtual Court for Traffic Challan District Court Chandigarh: Virtual Court for traffic challan has been launched in Chandigarh District Court. Virtual Court is a concept aimed at eliminating the presence of litigants or lawyers in the court. This facility has been provided to litigants to pay the challans online through virtual court.

Integration of Madras High Court CIS To CCMS Web Portal



The integration of Madras High Court's Case Information System (HC-CIS) with Court Cases Monitoring System (CCMS) was implemented in the Principal Seat and Madurai Bench of Madras High Court with effect from 24.11.2021

and 03.02.2023 respectively, in which the case details such as USR Number/SR Number and Date of filing of Counter Affidavit, Contempt Petitions, Writ Appeals and Review Petitions are already being shared.

Number Of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts As On 30.09.2023

| S. No. | High Court | High Courts | District Courts | Grand Total | |
|--------|-----------------------------|----------------|-----------------|-------------|--|
| 1 | Allahabad | 243374 | 5062551 | 5305925 | |
| 2 | Andhra Pradesh | 380269 1419651 | | 1799920 | |
| 3 | Bombay | 42914 | 119189 | 162103 | |
| 4 | Calcutta | 144853 | 85722 | 230575 | |
| 5 | Chhattisgarh | 103428 | 109801 | 213229 | |
| 6 | Delhi | 319494 | 4885833 | 5205327 | |
| 7 | Gauhati – Arunachal Pradesh | 2301 | 8133 | 10434 | |
| 8 | Gauhati – Assam | 266286 | 387002 | 653288 | |
| 9 | Gauhati – Mizoram | 3963 | 13268 | 17231 | |
| 10 | Gauhati - Nagaland | 957 | 718 | 1675 | |
| 11 | Gujarat | 389344 | 198295 | 587639 | |
| 12 | Himachal Pradesh | 183923 | 179658 | 363581 | |
| 13 | Jammu & Kashmir | 259107 | 490000 | 749107 | |
| 14 | Jharkhand | 220548 | 659956 | 880504 | |
| 15 | Karnataka | 1236012 | 135269 | 1371281 | |
| 16 | Kerala | 162789 | 572511 | 735300 | |
| 17 | Madhya Pradesh | 671329 | 866893 | 1538222 | |
| 18 | Madras | 1440741 | 386783 | 1827524 | |
| 19 | Manipur | 42816 | 15300 | 58116 | |
| 20 | Meghalaya | 4157 | 38042 | 42199 | |
| 21 | Orissa | 309668 | 269518 | 579186 | |
| 22 | Patna | 277203 | 2326732 | 2603935 | |
| 23 | Punjab & Haryana | 581086 | 2158188 | 2739274 | |
| 24 | Rajasthan | 232761 | 186074 | 418835 | |
| 25 | Sikkim | 492 | 14051 | 14543 | |
| 26 | Telangana | 378163 | 190635 | 568798 | |
| 27 | Tripura | 10851 | 15671 | 26522 | |
| 28 | Uttarakhand | 83420 | 43703 | 127123 | |
| | TOTAL | 7992249 | 20839147 | 28831396 | |

Status of Implementation of Rules of VC as on 30.09.2023

| Sr. No. | High Court | Whether the Rules of VC is | Whether the Rules of VC is |
|---------|-----------------------------|----------------------------|--------------------------------|
| | | implemented in High Court | implemented in District Courts |
| 1 | Allahabad | Yes | Yes |
| 2 | Andhra Pradesh | Yes | Yes |
| 3 | Bombay | Yes | Yes |
| 4 | Calcutta | Yes | Yes |
| 5 | Chhattisgarh | Yes | Yes |
| 6 | Delhi | Yes | Yes |
| 7 | Gauhati – Arunachal Pradesh | Yes | Yes |
| 8 | Gauhati – Assam | Yes | Yes |
| 9 | Gauhati – Mizoram | Yes | Yes |
| 10 | Gauhati - Nagaland | Yes | Yes |
| 11 | Gujarat | Yes | Yes |
| 12 | Himachal Pradesh | Yes | Yes |
| 13 | Jammu & Kashmir | Yes | Yes |
| 14 | Jharkhand | Yes | Yes |
| 15 | Karnataka | Yes | Yes |
| 16 | Kerala | Yes | Yes |
| 17 | Madhya Pradesh | Yes | Yes |
| 18 | Madras | Yes | Yes |
| 19 | Manipur | Yes | Yes |
| 20 | Meghalaya | Yes | Yes |
| 21 | Orissa | Yes | Yes |
| 22 | Patna | Yes | Yes |
| 23 | Punjab & Haryana | Yes | Yes |
| 24 | Rajasthan | Yes | Yes |
| 25 | Sikkim | Yes | Yes |
| 26 | Telangana | Yes | Yes |
| 27 | Tripura | Yes | Yes |
| 28 | Uttarakhand | Yes | Yes |
| | Implemented | 28 | 28 |
| | Not Implemented | 0 | 0 |

Status of implementation of Rules of e-Filing as on 30.09.2023

| Sr. No. | High Court | Whether the Rules of e- Filing is | Whether the Rules of e-Filing is | |
|---------|-----------------------------|-----------------------------------|----------------------------------|--|
| | | implemented in High Court | implemented in District Courts | |
| 1 | Allahabad | No | Yes | |
| 2 | Andhra Pradesh | No | No | |
| 3 | Bombay | Yes | Yes | |
| 4 | Calcutta | Yes | Yes | |
| 5 | Chhattisgarh | Yes | Yes | |
| 6 | Delhi | Yes | Yes | |
| 7 | Gauhati – Arunachal Pradesh | No | No | |
| 8 | Gauhati – Assam | Yes | Yes | |
| 9 | Gauhati – Mizoram | Yes | Yes | |
| 10 | Gauhati - Nagaland | No | No | |
| 11 | Gujarat | No | No | |
| 12 | Himachal Pradesh | Yes | Yes | |
| 13 | Jammu & Kashmir | Yes | Yes | |
| 14 | Jharkhand | Yes | Yes | |
| 15 | Karnataka | Yes | Yes | |
| 16 | Kerala | Yes | Yes | |
| 17 | Madhya Pradesh | Yes | Yes | |
| 18 | Madras | Yes | Yes | |
| 19 | Manipur | Yes | Yes | |
| 20 | Meghalaya | No | No | |
| 21 | Orissa | No | No | |
| 22 | Patna | Yes | Yes | |
| 23 | Punjab & Haryana | Yes | Yes | |
| 24 | Rajasthan | No | No | |
| 25 | Sikkim | Yes | Yes | |
| 26 | Telangana | Yes | No | |
| 27 | Tripura | Yes | Yes | |
| 28 | Uttarakhand | Yes | Yes | |
| | Implemented | 20 | 20 | |
| | Not Implemented | 8 | 8 | |

Status of Installation of Justice Clock in High Courts

| Sr. No. | High Court | No of Items for which funds | No. of Items Procured/Purchased |
|---------|-----------------------------|-----------------------------|---------------------------------|
| | | where released | |
| 1 | Allahabad | 2 | 2 |
| 2 | Andhra Pradesh | 1 | 1 |
| 3 | Bombay | 4 | 4 |
| 4 | Calcutta | 1 | 1 |
| 5 | Chhattisgarh | 1 | 1 |
| 6 | Delhi | 1 | 1 |
| 7 | Gauhati (Arunachal Pradesh) | 1 | 1 |
| 8 | Gauhati (Assam) | 1 | 1 |
| 9 | Gauhati (Mizoram) | 1 | 1 |
| 10 | Gauhati (Nagaland) | 1 | 1 |
| 11 | Gujarat | 1 | 1 |
| 12 | Himachal Pradesh | 1 | 1 |
| 13 | Jammu & Kashmir | 2 | 2 |
| 14 | Jharkhand | 1 | 1 |
| 15 | Karnataka | 3 | 3 |
| 16 | Kerala | 1 | 1 |
| 17 | Madhya Pradesh | 3 | 3 |
| 18 | Madras | 2 | 2 |
| 19 | Manipur | 1 | 1 |
| 20 | Meghalaya | 1 | 1 |
| 21 | Orissa | 1 | 1 |
| 22 | Patna | 1 | 1 |
| 23 | Punjab & Haryana | 1 | 1 |
| 24 | Rajasthan | 2 | 2 |
| 25 | Sikkim | 1 | 1 |
| 26 | Telangana | 1 | 1 |
| 27 | Tripura | 1 | 1 |
| 28 | Uttarakhand | 1 | 1 |
| | Total | 39 | 39 |

Status of Implementation of e-Sewa Kendras as on 30.09.2023

| Sr. No. | High Court Whether the e- Sewa Whether the e- Sewa | | Functioning e-Sewa | |
|---------|--|-----------------------|-----------------------|----------------------------|
| | | Kendra is implemented | Kendra is implemented | Kendras in District Courts |
| | | in High Court | in District Courts | |
| 1 | Allahabad | Yes | Yes | 74 |
| 2 | Andhra Pradesh | No | No | 0 |
| 3 | Bombay | Yes | Yes | 43 |
| 4 | Calcutta | Yes | Yes | 7 |
| 5 | Chhattisgarh | Yes | Yes | 23 |
| 6 | Delhi | Yes | Yes | 8 |
| 7 | Gauhati - Arunachal Pradesh | Yes | Yes | 24 |
| 8 | Gauhati - Assam | Yes | Yes | 78 |
| 9 | Gauhati - Mizoram | Yes | Yes | 8 |
| 10 | Gauhati - Nagaland | Yes | Yes | 11 |
| 11 | Gujarat | Yes | No | 1 |
| 12 | Himachal Pradesh | Yes | Yes | 11 |
| 13 | Jammu and Kashmir | Yes | Yes | 10 |
| 14 | Jharkhand | Yes | Yes | 24 |
| 15 | Karnataka | Yes | Yes | 23 |
| 16 | Kerala | Yes | Yes | 162 |
| 17 | Madhya Pradesh | Yes | Yes | 25 |
| 18 | Madras | Yes | Yes | 20 |
| 19 | Manipur | Yes | Yes | 15 |
| 20 | Meghalaya | Yes | Yes | 12 |
| 21 | Orissa | Yes | Yes | 109 |
| 22 | Patna | Yes | Yes | 37 |
| 23 | Punjab and Haryana | Yes | Yes | 108 |
| 24 | Rajasthan | Yes | Yes | 1 |
| 25 | Sikkim | Yes | Yes | 10 |
| 26 | Telangana | Yes | No | 0 |
| 27 | Tripura | Yes | Yes | 15 |
| 28 | Uttarakhand | Yes | Yes | 10 |
| | Implemented | 27 | 25 | 869 |
| | Not Implemented | 1 | 3 | - |

Statistics of Virtual Courts-30.09.2023

| S.No. | Establishment_Name | Received | Proceeding | Contested | Paid | Challan Amount |
|-------|-----------------------------------|----------|------------|-----------|----------|----------------|
| | | | Done | | Challans | |
| 1 | Assam Traffic Department | 74692 | 74690 | 366 | 19441 | 13451081 |
| 2 | Chhattisgarh Traffic Department | 179 | 143 | 0 | 45 | 85800 |
| 3 | Gujarat Traffic Department | 379048 | 279523 | 395 | 12797 | 7852800 |
| 4 | Haryana Traffic Department | 1003008 | 986879 | 2325 | 33943 | 28029601 |
| 5 | Himachal Pradesh Traffic | 198510 | 121114 | 170 | 3512 | 6332453 |
| | Department | | | | | |
| 6 | Jammu Traffic Department | 245792 | 243482 | 1392 | 54316 | 32525990 |
| 7 | Karnataka Traffic Department | 49617 | 49584 | 121 | 42236 | 356421770 |
| 8 | Kashmir Traffic Department | 464053 | 458336 | 27779 | 102111 | 56239195 |
| 9 | Kerala (Police Department) | 986377 | 981107 | 2302 | 95712 | 49844241 |
| 10 | Kerala Transport Department | 599655 | 590717 | 3713 | 101367 | 145371596 |
| 11 | Madhya Pradesh Traffic | 64290 | 55806 | 92 | 2836 | 2226300 |
| | Department | | | | | |
| 12 | Maharashtra Transport | 43310 | 42462 | 20 | 1666 | 2530905 |
| | Department | | | | | |
| 13 | Meghalaya Traffic Department | 438 | 433 | 0 | 36 | 27000 |
| 14 | Notice Branch Delhi Traffic | 15731374 | 15387046 | 81784 | 1450532 | 1031055306 |
| | Department | | | | | |
| 15 | Odisha Traffic Ctc-Bbsr | 386960 | 364799 | 740 | 23515 | 22579501 |
| | Commissionerate | | | | | |
| 16 | Pune Traffic Department | 6080 | 6056 | 18 | 601 | 115350 |
| 17 | Rajasthan Traffic Department | 29075 | 27175 | 1422 | 10825 | 7228520 |
| 18 | Tamil Nadu Traffic Department | 178473 | 151251 | 1417 | 85275 | 787982990 |
| 19 | Tripura Traffic Department | 432 | 431 | 1 | 4 | 2900 |
| 20 | Uttar Pradesh Traffic Department | 11945094 | 10003913 | 36207 | 589406 | 345100126 |
| 21 | Uttarakhand Traffic Department | 2252 | 1318 | 0 | 26 | 30000 |
| 22 | Virtual Court Chandigarh | 14483 | 14321 | 12 | 429 | 415510 |
| 23 | Virtual Court Delhi (Traffic) | 5114133 | 5037844 | 108687 | 1678562 | 1650180852 |
| 24 | Virtual Court Gujarat (Transport) | 34263 | 21319 | 45 | 820 | 2920200 |
| 25 | West Bengal Traffic Department | 102906 | 98185 | 216 | 4735 | 2695702 |
| | Total | 37654494 | 34997934 | 269224 | 4314748 | 4551245689 |

Status of Implementation of e-Payments as on 30.09.2023

| Sr. No. | High Court | Whether the Court Fee Act is amended | Whether the e-Payments facility |
|---------|-----------------------------|--------------------------------------|---------------------------------|
| | | to enable to receive the e-Payments | implemented |
| 1 | Allahabad | Yes | Yes |
| 2 | Andhra Pradesh | Yes | No |
| 3 | Bombay | Yes | Yes |
| 4 | Calcutta | Yes | Yes |
| 5 | Chhattisgarh | Yes | Yes |
| 6 | Delhi | No | Yes |
| 7 | Gauhati - Arunachal Pradesh | No | No |
| 8 | Gauhati - Assam | Yes | Yes |
| 9 | Gauhati - Mizoram | Yes | No |
| 10 | Gauhati - Nagaland | No | No |
| 11 | Gujarat | Yes | Yes |
| 12 | Himachal Pradesh | Yes | Yes |
| 13 | Jammu and Kashmir | No | No |
| 14 | Jharkhand | Yes | Yes |
| 15 | Karnataka | Yes | Yes |
| 16 | Kerala | Yes | Yes |
| 17 | Madhya Pradesh | Yes | Yes |
| 18 | Madras | Yes | Yes |
| 19 | Manipur | Yes | Yes |
| 20 | Meghalaya | Yes | No |
| 21 | Orissa | Yes | Yes |
| 22 | Patna | Yes | Yes |
| 23 | Punjab and Haryana | Yes | Yes |
| 24 | Rajasthan | Yes | Yes |
| 25 | Sikkim | Yes | Yes |
| 26 | Telangana | Yes | No |
| 27 | Tripura | Yes | Yes |
| 28 | Uttarakhand | Yes | Yes |
| | Implemented | 24 | 21 |
| | Not Implemented | 4 | 7 |

Status of Implementation of ICJS as on 30.09.2023

| Sr. No. | High Court | Whether ICJS implemented |
|---------|-----------------------------|--------------------------|
| 1 | Allahabad | Yes |
| 2 | Andhra Pradesh | Yes |
| 3 | Bombay | Yes |
| 4 | Calcutta | Yes |
| 5 | Chhattisgarh | Yes |
| 6 | Delhi | Yes |
| 7 | Gauhati - Arunachal Pradesh | No |
| 8 | Gauhati - Assam | Yes |
| 9 | Gauhati - Mizoram | Yes |
| 10 | Gauhati - Nagaland | No |
| 11 | Gujarat | No |
| 12 | Himachal Pradesh | No |
| 13 | Jammu and Kashmir | Yes |
| 14 | Jharkhand | Yes |
| 15 | Karnataka | Yes |
| 16 | Kerala | Yes |
| 17 | Madhya Pradesh | Yes |
| 18 | Madras | Yes |
| 19 | Manipur | Yes |
| 20 | Meghalaya | Yes |
| 21 | Orissa | Yes |
| 22 | Patna | Yes |
| 23 | Punjab and Haryana | Yes |
| 24 | Rajasthan | Yes |
| 25 | Sikkim | Yes |
| 26 | Telangana | Yes |
| 27 | Tripura | Yes |
| 28 | Uttarakhand | Yes |
| | Implemented | 24 |
| | Not Implemented | 4 |

E-Filing total count as on 30.09.2023

| C No. | Chata Nama | High Court/ | | Total Cases Subr | mitted |
|-------|-----------------------------|----------------|--------------|------------------|---------|
| S.No. | State Name | District Court | HC | DC | Total |
| 1 | Allahabad | District Court | 0 | 648 | 648 |
| 2 | Andhra Pradesh | High Court | 15194 | 0 | 15194 |
| 3 | Bombay | Both Court | 141903 | 308115 | 450018 |
| 4 | Calcutta | High Court | 4119 | 0 | 4119 |
| 5 | Chhattisgarh | Both Court | 1 | 5 | 6 |
| 6 | Delhi | District Court | 0 | 565955 | 565955 |
| 7 | Gauhati – Arunachal Pradesh | Both Court | 0 | 0 | 0 |
| 8 | Gauhati – Assam | Both Court | 1295 | 2866 | 4161 |
| 9 | Gauhati – Mizoram | Both Court | 0 | 0 | 0 |
| 10 | Gauhati - Nagaland | Both Court | 0 | 0 | 0 |
| 11 | Gujarat | High Court | 55486 | 0 | 55486 |
| 12 | Himachal Pradesh | Both Court | 1613 | 63458 | 65071 |
| 13 | Jammu & Kashmir | Both Court | 16368 | 10171 | 26539 |
| 14 | Jharkhand | Both Court | 2 | 189 | 191 |
| 15 | Karnataka | Both Court | 194 | 14411 | 14605 |
| 16 | Kerala | District Court | 0 | 313111 | 313111 |
| 17 | Madhya Pradesh | District Court | 0 | 22 | 22 |
| 18 | Madras | Both Court | 28307 | 93865 | 122172 |
| 19 | Manipur | High Court | 512 | 0 | 512 |
| 20 | Meghalaya | Both Court | 0 | 0 | 0 |
| 21 | Odisha | Both Court | 5651 | 32012 | 37663 |
| 22 | Patna | Both Court | 428188 | 78 | 428266 |
| 23 | Punjab & Haryana | Both Court | 16567 | 9567 | 26134 |
| 24 | Rajasthan | Both Court | 1211 | 2444 | 3655 |
| 25 | Sikkim | Both Court | 2754 | 3515 | 6269 |
| 26 | Telangana | Both Court | 4152 | 1 | 4153 |
| 27 | Tripura | Both Court | 3409 237 364 | | 3646 |
| 28 | Uttarakhand | Both Court | 4 1029 1033 | | 1033 |
| | Total | | 726930 | 1421699 | 2148629 |

Training/Awareness Programme During September 2023

| S.No. | Dates of Programmes | Programme No. | Conducting Institute | Title of Programme | Participants | No. of Participants |
|-------|--------------------------------------|------------------------------|---|---|--|---------------------|
| | 01.09.2023- 05.09.2023 | eCommittee (ECT_DAT_2023) | eCommittee, Supreme Court of India in coordination with Delhi Judicial Academy | Digital Accessibility Training For Visually Challenged court staff | Visually challenged Court Staff | 37 |
| | 11.09.2023- 12.09.2023 | eCommittee (ECT_DAT_2023) | eCommittee, Supreme Court of India in coordination with Karnataka Judicial Academy | Digital Accessibility Training For Visually Challenged court staff | Visually challenged Court Staff | 20 |
| | 14.09.2023- 15.09.2023 | eCommittee (ECT_DAT_2023) | eCommittee, Supreme Court of India in coordination with Delhi Judicial Academy | Digital Accessibility Training For Visually Challenged court staff | Visually challenged Court Staff | 10 |
| 4 | 02.09.2023 | ECT_16_2023 | Rajasthan High Court Jaipur Bench | | Junior Judicial Assistant | 23 |
| 5 | 16.09.2023 | ECT_9_2023 | Auditorium of Rajasthan High Court Bar Association Jaipur | Refresher training for court staff | Newly recruited JJAs | 127 |
| | 19.09.2023 & 25.09.2023 | ECT_8_2023 | High Court of Meghalaya | NSTEP Demo for Process Servers | Court Staff & Process Servers | 48 |
| 7 | 12.09.2023 & 13.09.2023 & 21.09.2023 | | NIC, High Court Unit | Online training on e-Payment of Court Fees | Court Staff Master Trainers, DSAs, TSAs, Zonal Officers, Advocate Master Trainers, Members of the e-Cell in the District Judiciary | 1697 |
| Tota | l No. of Partic | ipants/Views for | Training/Awarenes | ss Programme Durin | g September 2023 | 1962 |
